

Central Administrative Tribunal  
Principal Bench

O.A. No. 1146 of 1994

New Delhi, dated this the 5th January, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)  
Hon'ble Mr. Kuldip Singh, Member (J)

(17)

S/Shri

1. V.P. Shah,  
S/o late Shri Mewa Lal Shah
2. Maha Deo Ram  
S/o Shri Sukh Lal Ram
3. Swapan Ghosh,  
S/o Shri Shailendra Nath Ghosh
4. Ajay Kumar,  
S/o Shri M.P. Mandal
5. J.P. Sharma,  
S/o Shri C.C. Sharma
6. S.P. Masih,  
S/o Shri Prem Masih
7. K.R. Sharma  
S/o Shri R.S.L. Sharma
8. Jitender Kumar,  
S/o Shri Ashwani Kumar
9. S.B.K. Singh  
S/o Shri Harshay P.D. Singh
10. A.K. Gupta  
S/o Shri Bahadur Prasad
11. S.K. Dayanand Babu,  
S/o Shri Karunakar Panicker
12. P. Sri Ramulu,  
S/o Shri P. Narasimhacharu
13. E.A. Kamal,  
S/o Shri E.M. Ali
14. O.P. Singh,  
S/o late Shri S.L. Singh
15. D. Subnramanian,  
S/o Shri N. Damotharan
16. Girish Pandey,  
S/o late Shri Ayodhya Pandey
17. S.K. Behura,  
S/o Shri D.N. Behura
18. V. Suresh Kumar  
S/o Shri A. Viswalingam

~

19. R.N. Goyal,  
S/o late Shri B.N. Goyal

20. Lajpat Rai  
S/o Shri Chandan Singh

21. Jeet Singh  
S/o late Shri S.S. Rawat

.... Applicants

(None appeared)

Versus

1. Union of India through  
the Secretary,  
Ministry of Home Affairs,  
New Delhi.

2. Director General, CRPF,  
Block No. 1, CGO Complex,  
New Delhi-110003.

3. Dy. Director (Medical),  
Dte. General, CRPF,  
CGO Complex,  
New Delhi.

... Respondents

(None appeared)

ORDER

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

We note that by the Tribunal's order dated 24.3.95 this case was adjourned sine die with liberty given to applicants to revive the matter after the Hon'ble Supreme Court's verdict in SLPs filed by the Union of India.

2. In the absence of both parties we are not aware whether the verdict in those SLPs have been received.

3. By order dated 10.8.99 this O.A. was ordered to be adjourned for further period of four months.

4. But none appeared on either side today.

✓

19

5. Under the circumstances the O.A. is dismissed for default and non-prosecution giving liberty to either side to pray for restoration of the same if so advised.

  
(Kuldip Singh)  
Member (J)

  
(S.R. Adige)  
Vice Chairman (A)

/GK/